COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

IA NO. 182 OF 2018 IN DFR NO. 4400 OF 2017

Dated: 15th February, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Jindal India Thermal Power Ltd. ... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Matrugupta Mishra

Mr. Hemant Singh Mr. Divyanshu Bhatt

Counsel for the Respondent(s) : -----

ORDER

The learned counsel, Mr. Matrugupta Mishra, appearing for the Appellant prays for one week time to file a better affidavit explaining the ground for delay in filing the appeal.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the Appellant is permitted to file a better affidavit explaining the ground for delay in filing the appeal on or before 22.02.2018.

List this matter on 22.02.2018, as requested.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member

tpd/vt